GOVERNMENT OF INDIA

MINISTRY OF EDUCATION DEPARTMENT OF SCHOOL EDUCATION & LITERACY

LOK SABHA

UNSTARRED QUESTION NO. 2982 TO BE ANSWERED ON 21.03.2022

Mandatory Education for Orphans

2982. DR. ARVIND KUMAR SHARMA:

SHRI VISHNU DATT SHARMA:

Will the Minister of EDUCATION be pleased to state:

- (a) whether the Government is considering to introduce mandatory enrolment and education policy for orphans, children of migrant labourers, factory-brick kiln workers and beggars etc.;
- (b) if so, the details thereof; and
- (c) if not, the reason therefor?

ANSWER MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SMT. ANNPURNA DEVI)

(a) to (c): The Right of Children to Free and Compulsory Education (RTE) Act, 2009, mandates the appropriate Government to provide free and compulsory elementary education to every child of the age 6 to 14 years in a neighbourhood school. Also, Section 10 of the RTE Act states that it shall be the duty of every parent or guardian to admit or cause to be admitted his or her child or ward, as the case may be, for elementary education in the neighbourhood school.

Education is a subject in the concurrent list of the Constitution and majority of the schools are under the control of the respective State Governments, which are the appropriate Government under the Act.
